

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 714 of 2019

IN THE MATTER OF:

Mark Splendour Nonwovens Pvt. Ltd.

...Appellant

Versus

Dakota Chemicals India Pvt. Ltd.

...Respondent

Present:

For Appellant : Mr. Saroj Kr. Singh, Advocate

**For Respondent : Mr. Pranati Bhatnagar and Mr. Gaurav Nair,
Advocates**

O R D E R

19.08.2019 The Respondent is allowed 10 days' time to file reply affidavit. Rejoinder, if any, be filed within a week thereof.

Post the case 'for orders' on 16th September, 2019. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc